

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 141 OF 2018 &**  
**IA NO. 667 OF 2018**

**Dated: 30<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Transmission Corporation of Andhra Pradesh Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Raj Shree Choudhary  
Ms. Purna Singh

Counsel for the Respondent(s) : Mr. Kiran Kumar K.  
Mr. Rohit Rao N. for R-2

**ORDER**

Learned counsel appearing for the Appellant prays for another four weeks time to file her rejoinder in the matter as directed by this Tribunal in its order dated 04.10.2018.

Submission made by learned counsel for the Appellant, as stated supra, is placed on record.

Time is extended for another four weeks to enable the learned counsel appearing for the Appellant to file her rejoinder in this case, as requested. She may file the same on or before 27.11.2018 with necessary application, after duly serving copy to the learned counsel for the appearing respondents.

List the matter on **29.11.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

**(S.D. Dubey)**  
**Technical Member**

vt/js

**(Justice N. K. Patil)**  
**Judicial Member**